GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2895 ANSWERED ON:27.08.2013 USE OF OFFICIAL LANGUAGE HINDI Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government Undertakings and Banks are violating the Official Language Act by using only English language in their correspondence;
- (b) if so, the details thereof and the action taken against such Undertakings and Banks; and
- (c) the measures taken by the Government in this regard including issuing of instructions to such Undertakings and Banks to issue correspondence in Hindi language?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

- (a) & (b): The arrangement of correspondence in Government Undertakings and Banks is expected to be made according to the Official Languages Act 1963 and Rule 4(annexure) of Official Language Rules 1976 framed under the act.
- (c): It is the responsibility of Administrative Head of every Central Government Office/PSU/Bank to ensure implementation of the Official Language Act and Official Language Rules. However, whenever any violation of Official Language Rules comes to the notice of Department of Official Language, action is taken for corrective measures.